

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

UNSTARRED QUESTION NO.1545

TO BE ANSWERED ON WEDNESDAY, THE 28.07.2021

Change of Court Jurisdiction

**1545. SHRI ANTO ANTONY:
SHRI RAJMOHAN UNNITHAN:
SHRI HIBI EDEN:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government's attention is drawn to a proposal by the Lakshadweep Administration to transfer the legal jurisdiction from Kerala High Court to the Karnataka High Court and if so, the details thereof;
- (b) the reason behind this move and the response of the Government in this regard;
- (c) whether measures are taken to reduce the financial expenses and to increase the ease of the citizens of Lakshadweep to approach the Karnataka High Court if the jurisdiction is changed; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a): At present, there is no proposal received from Lakshadweep Administration to transfer the legal jurisdiction from Kerala High Court to Karnataka High Court.

(b) to (d): Does not arise in view of reply at (a) above.
